

**Central Administrative Tribunal
Principal Bench,
New Delhi**

MA 4011/2015
OA 2748/2015
MA 2650/2015
MA 3329/2015
MA 4012/2015
MA 4013/2015

this the 3rd day of December, 2015

Hon'ble Mr. V. Ajay Kumar, Member (J)

Dr. Tejender
Age about 36 years
Post - Senior Medical Officer
S/o Shri Ravidutt Sharma
R/o Flat No.E-4
MCD Officers Flats
10, Rajput Road
Civil Lines
Delhi – 110 054 Applicant.

(By Advocate: applicant in person)

Versus

1. Commissioner
North Delhi Municipal Corporation
4th Floor, SPM Mukherjee Civic Centre
Minto Road
New Delhi – 110002
2. Addl Commissioner
Lands & Estate
North Delhi Municipal Corporation
5th Floor, SPM Mukherjee Civic Centre
Minto Road
New Delhi – 110 002
3. Deputy Commissioner
Lands & Estate

North Delhi Municipal Corporation
 7th Floor, SPM Mukherjee Civic Centre
 Minto Road
 New Delhi – 110 002

4. Executive Engineer (Maintenance-1)
 Civil Lines Zone
 North Delhi Municipal Corporation
 16, Rajpur Road, Delhi – 110 054.

5. Shri Vinod Kumar Mantoo
 S/o Shri Pran Nath Mantoo
 R/o Flat No.D-2/1
 MCD Officers Flats
 10 Rajpur Road
 Civil Lines
 Delhi – 110 054

.....Respondents

(By Advocate: Shri R.N.Singh for R-1 to 4
 Shri Vinod Kumar Mantoo, Respondent No.5, in person)

ORDER (ORAL)

Heard party in person and Shri R.N.Singh, counsel for Respondents No.1 to 4 and Shri Vinod Kumar Mantoo, Respondent No.5 in person.

2. The applicant, who is working as Senior Medical Officer and who is presently residing at Quarter No.E-4 (Type IV), MCD Officers Flats, 10 Rajpur Road, Municipal Colony, Civil Lines, Delhi is seeking a direction to the respondents to allot him Quarter No.D-II/I, 10 Rajpur Road, Municipal Colony, Civil Lines, Delhi-110 054.

3. The applicant made a representation dated 22.05.2015 vide Annexure A-6 (colly) requesting the respondents, for the reasons mentioned therein, that the said quarter D-II/1, 10 Rajpur Road, Delhi may be allotted to him.

4. Since the official respondents have no objection to consider his case and to pass appropriate orders, the OA is disposed of by directing the

respondents to consider the representation dated 22.05.2015 (Annexure A-6) of the applicant and pass an appropriate reasoned and speaking order within four weeks from the date of receipt of a copy of this order, in accordance with law. No costs.

All the MAs are also disposed of.

(V. Ajay Kumar)
Member (J)

/uma/